

The court is concerned through the  
(Cano Wabud) fire insurance office

Arguments - on his application  
filed under 158 (2) rule read  
Application procedure.

Let report be called from the  
concerned etc on the following  
points :-

① If the complaint filed by the



The court is convened through  
v/c (cisco blocked) from  
residential office.

Part-arguments - heard on the  
application filed under section  
156 (3) CrPc.

but- up on 15/7/20 at 10:30 am  
through v/c for further arguments  
concerned to be join the  
proceedings through v/c on the  
above mentioned date & time.

बबीता पुनिया 13/7/20  
Ms. BABITA PUNIYA  
महानगर दण्डाधिकारी महानगर-06  
Metropolitan Magistrate-06  
पुलिस कमरा नं. 355, पुलिस ठाणे  
Police Room No. 355, Police Station  
पुलिस ठाणे, महानगर-06  
Police Station, Metropolitan-06

H. obhajan Singh Arora

Yash Pal, Beroke, D.O.S

CT no.

13/7/20

District court functioning has been  
restored till 16/7/20 and  
lock-down by the horrible things  
went, however, courts have been  
directed to take up urgent  
matters.

Present - Shri Gaurav Mahajan learned  
counsel for the applicant - complainant

In view of v/c

None has joined the  
proceedings on behalf of B despite

details

(4)

for the answer / applicant and  
the court will for the  
state.

Here it is pertinent to note  
that the court was convened  
through v/c (Cisco Weber)  
from residence office.

Considering the overall context  
of the case, particularly the period  
already spent in jail and the  
present - COVID-19 pandemic, I  
deem it fit to admit the  
applicant on bail on his executing  
a bail bond / cash in the sum  
of Rs. 10,000/- with one surety -

(3)

learned predecessor Judge vide  
order dated 12/09/2019 and  
since man has not been linguistically  
in jail. He, therefore, submitted  
that a case should be admitted to  
bail and be released from  
custody on personal bond amid  
lockdown/ COVID-19 pandemic.

At oral report, of the learned  
counsel, the above mentioned  
applications are treated as bail  
applications as moving from bail  
applications would be cumbersome  
and would lead to wastage of  
judicial time.  
I have heard the learned counsel

Ms. SURESH  
K. SURESH



(2)

Under the common order, I shall  
decide the applications filed  
on behalf of the accused seeking  
permission to furnish the personal  
bonds.

It is stated by me - learned  
counsel for the applicant/accused  
that - earlier he was granted  
regular bail by me - learned

predecessor Judge, however,  
during the pendency of trial, the  
surety / sureties withdrawn her/  
their surety bond / bonds and  
trial is now, he was again  
taken into custody by me -

①

State vs. Sandeep Kabir

बबीता पुनिया  
Ms BABITA PUNIYA  
महानगर न्यायाधीश न्यायालय-06  
Metropolitan Magistrate-06  
डिस्ट्रिक्ट कोर्ट, कक्षा नं. 35  
W- District Court No. 35  
100 इलाहाबाद नगरपालिका

FIR no. 901/2015

FIR no. 1040/2017

FIR no. 805/2015

PS : Hari Nagar

13/7/20

District court functioning was been  
restricted / suspended till  
13/7/20 amid lockdown by the  
Hon'ble High court of Delhi,  
however, courts have been directed  
to take up urgent matters.

Present: learned APP for the  
State.

Shri Reinder Pal Singh,  
learned counsel for  
the accused / applicant.



(6)

from Jail

The applications stand disposed  
of.

copy is sent to Jail  
Superintendent for information  
and compliance.  
copy is also given to the  
learned counsel for accused.

↪

(BABITA PUNYA)

MM-06, West/THC

13/07/20.

रवीला पुनिया  
Ms. BABITA PUNYA  
वास्तव एग्जिक्यूटिव्हि  
Metropolitan Magistrate-06  
जिल्हा दफ्तार, कक्षा नं. 06, पुणे नगर  
जिल्हा दफ्तार, कक्षा नं. 06, पुणे नगर  
जिल्हा दफ्तार, कक्षा नं. 06, पुणे नगर  
जिल्हा दफ्तार, कक्षा नं. 06, पुणे नगर



